



2026:AHC:18172

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 22354 of 2025

Dhirendra

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ahamad Farhan, Haya Rizvi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Ms. Haya Rizvi, learned counsel for applicant, Sri V.K.S. Parmar, learned A.G.A. for the State and perused the material placed on record.
3. The present bail application has been filed by the applicant in Case Crime No. 189 of 2024, under Sections 85, 103 BNS and 3/4 D.P. Act, Police Station Khanpur, District Bulandshahr, with the prayer to enlarge him on bail.
4. Learned counsel for the applicant has stated that there was marriage ceremony in the family on the date of incident and lot of people were present at that time in the house but there is no eye-witness account of the incident except one Km. Tanu. The allegations against the applicant are false. The cause of death is trauma as a result of head injury.
5. Learned counsel has further submitted that it is the period of incarceration on which the applicant is entitled for bail as he is in jail since 15.7.2024 and one and a half years have passed since his incarceration. In case, the applicant is released on bail, he will not misuse the liberty of bail.
6. Per contra, learned A.G.A. has vehemently opposed the bail application on the ground that the deceased had expired within the precincts of the house of the applicant.
7. As per status report dated 4.12.2025, seven witnesses have been

examined and the trial is at its conclusive stage.

8. After hearing learned counsel for the parties and taking into consideration the fact that the applicant is the husband of the deceased and that she had expired within the precincts of the house of his house and the cause of death is anti-mortem head injuries, I do not find it a fit case for grant of bail to the applicant. The bail application is found devoid of merits and is, accordingly, ***rejected***.

9. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously as early as possible in view of the principle as has been laid down in the recent judgments of the Supreme Court in the cases of ***Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220*** and ***Hussain and Another vs. Union of India; (2017) 5 SCC 702***, if there is no legal impediment.

10. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 27, 2026

Shalini